

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER
AND SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No. 964/Del/2019	Assessment Year: 2010-11
ITA No. 965/Del/2019	Assessment Year: 2011-12
ITA No. 966/Del/2019	Assessment Year: 2012-13
ITA No. 967/Del/2019	Assessment Year: 2013-14
ITA No. 968/Del/2019	Assessment Year: 2014-15
ITA No. 969/Del/2019	Assessment Year: 2015-16
ITA No. 970/Del/2019	Assessment Year: 2016-17

Jaspal Singh Chawla, A-304, Ansal Chamber 1-3, Bhikaji Cama Place, Delhi-1100 66	Vs.	DCIT, CC-1, Gurgaon
PAN :AABPC4793R		
(Appellant)		(Respondent)

Appellant by	N o n e
Respondent by	Shri Umesh Takyar, Sr. DR

Date of hearing	25.03.2022
Date of pronouncement	25.03.2022

ORDER

PER RAMA KANTA PANDA: ACCOUNTANT MEMBER:

Captioned appeals have been filed by the assessee assailing the direction issued by learned Commissioner of Income-Tax (Appeals)-3, Gurgaon, to initiate proceedings for imposition of penalty under

Section 271D of the Income-Tax Act, 1961 pertaining to assessment years 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 and 2016-17.

2. Learned Authorized Representative of the assessee has furnished letter dated 15.03.2022, seeking withdrawal of the appeals as the issue raised by the assessee in these appeals has become academic, post, deletion of penalty imposed under Section 271D of the Act by the Tribunal.

3. Learned Departmental Representative did not raise any objection to assessee's request for withdrawal of the appeals.

4. In view of the aforesaid, we permit the assessee to withdraw these appeals. Accordingly, appeals are dismissed as withdrawn.

5. In the result, all these appeals are dismissed.

Order pronounced in the open court on 25th March, 2022

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

**Sd/-
(RAMA KANTA PANDA)
ACCOUNTANT MEMBER**

Dated: 25th March, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	
2.	Date on which the draft of order is placed before the Dictating Member:	25.03.2022
3.	Date on which the draft of order is placed before the other Member:	25.03.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	25.03.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	
6.	Date on which the final order received after having been signed/pronounced by the Members:	25.03.2022
7.	Date on which the final order is uploaded on the website of ITAT:	
8.	Date on which the file goes to the Bench Clerk	25.03.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	